

[Mr. Chairman]

"That the respective is Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Tamil Nadu, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1980 in respect of the following demands entered in the second column thereof:—

Demand Nos. 1 to 4, 6 to 9, 12 to 31
33, 34, 36 to 41 and 43 to 58.

The motion was adopted

17.14 hrs

TAMIL NADU APPROPRIATION
(VOTE ON ACCOUNT) BILL* 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1980-81.

MR. CHAIRMAN. The question is:

"That the leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1980-81."

The motion was adopted

SHRI R. VENKATARAMAN: I introduce † the Bill

I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial

year 1980-81, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of a part of the financial year 1980-81, be taken into consideration."

The motion is adopted.

MR. CHAIRMAN: We shall now take up clauses. The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

TAMIL NADU APPROPRIATION
BILL,* 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the Financial year 1979-80.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 18-3-80.

†Introduced/moved with the recommendation of the President.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1979-80."

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce† the Bill

I beg to moved‡:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1979-80, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1979-80, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up clauses. The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill"

The motion was adopted.

Clauses 2 and 3 and the Scheduled were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

17. 20 hrs.

UTTAR PRADESH BUDGET, 1980-81—GENERAL DISCUSSION, DEMANDS* FOR GRANTS ON ACCOUNT (UTTAR PRADESH), 1980-81 AND SUPPLEMENTARY DEMANDS* FOR GRANTS (UTTAR PRADESH), 1979-80

MR. CHAIRMAN: The House will now take up items Nos. 32, 33 and 34 in respect of Uttar Pradesh budget for which 2½ hrs. have been allotted. I want to know if Shri Chandra Pal Shailani is present in the House and wants to move his cut motions.

Motions moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, *on account*, for or towards defraying the charges during the year ending on the 31st day of March, 1981 in respect of the heads of demands entered in the second column thereof against Demand Nos. 1, 3 to 13, 17 to 72, 74 to 78, 80 to 105, 108 to 123 and 125."

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh, to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1980 in respect of the following demands entered in the second column thereof:—

Demands Nos. 1, 4, 9, 14, 18, 19, 21, 23, 28, 29, 34, 35, 37, 39 to 41, 45 to 48, 50, 52, 53, 55, 57, 58, 61 to 63, 65 to 67, 69, 75, 82, 86, 87, 88A, 89, 91, 92, 95, 97, 107, 117, 118, 121, 122 and 125."

†Introduced/moved with the recommendation of the President.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 18-3-80.